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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.412/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November 2017, 10.30 A.M

Name of the Company	Techno Fac Contracts (P) Ltd-Vs-Yatri Vihar Hospitality (P) Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Victor Dutt, Advocate

For. OP:

1. Pandey Neeraj Rai
2. Nilanjana Sen
3. Utsav Dutta

In the
operational within

For Pandey Neeraj Rai

Corporate
Debtor

16/11/17
Utsav Dutta
16/11/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Heard the part arguments of the operational creditor. It has come to our notice that petitioner has not complied with the provisions of section 9(3)(b) and (c) of the Insolvency and Bankruptcy Code, 2016 (I&B Code).

Petitioner is directed to file supplementary affidavit in compliance of provisions of section 9(3)(b) and (c) of the I & B Code with a copy in advance to the opposite party.

List on 06/12/2017 for further consideration.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)